[श्री उ० मू० त्रिवेदी]

शुरू हो गई। उन्होंने अपने काम के सम्बन्ध में कभी ओवरटाइम नहीं मांगा, हालांकि उनको दिया गया और इतनी मेहनत से काम किया कि वहां पर पांच हजार तक राइफलें बननी शुरू हो गईं। लेकिन उन में से किसी आदमी को कोई इनाम नहीं दिया गया। उनकी कोई तारीफ़ कहीं पर नहीं की गई, उनको कोई तमग़ा नहीं दिया गया उनकी बहादुरी का कोई बखान नहीं किया गया, अगर बखान करना है तो ऐसे शूरों का बखान करना चाहिए।

जहां कहा जाता है कि बंगाल की तो सब लेबर कम्यूनिस्ट हो गई है, मुझे उनके लगन और उत्साह को देख कर ताज्जुब हुआ। अगर सच पूछा जाये तो बंगाल के लीडर्स अपने लोगों की तरफ ध्यान नहीं देते, वर्ना वहां कोई कम्यूनिस्ट-कम्यूनिस्ट नहीं है। उन लोगों ने वहां खूब काम किया, लेकिन उन के काम की कदर नहीं हो पाई क्योंकि वे फैक्टरी में बैठे हुए काम करते रहे। आज हमारे यहां शेल फैक्टरियां बढ़िया से बढ़िया शेल बना रही हैं, लेकिन उसका बखान हम नहीं कर रहे हैं। आज हमारे पास सब-मैरीन्ज नहीं हैं, आगे क्या लड़ाई होगी और क्या उसके नतीजे होंगे, यह मैं जानता हूं, लेकिन जनता के दिल में एक उभार है, जोश है, इस जोश को प्राप्त करने की ताकत हमारे अन्दर नहीं है, हमारी सरकार हाथ पर हाथ दिये हुए बैठी है, वह यह सोच रही है कि भाई—हम तो नान-वायलेंट हैं, गांधी जी से नान-वायलेंस सीखा है, इसलिए हम नान-वायलेंट रहेंगे, लेकिन गांधी जी का नान-वायलेंस एक मर्द का नान-वायलेंस था, नामर्द का नान-वायलेंस नहीं था। गांधी जी हमेशा कहा करते थे कि मैं कमजोर की नान-वायलेंस को पसन्द नहीं करता। अगर वायलेंस हजार गुनी हो तो भी मैं उस को बर्दाश्त कर लूंगा लेकिन कायर की नान-वायोलेंस को बर्दाश्त नहीं करूंगा। अगर आज हम नान-वायोलेंस की बात करते चले जाते हैं। आज हम बुद्धिमान हैं, हमारे पास शक्ति है, हमारे पास प्रेरणा है, हम सब कुछ कर सकते हैं, लेकिन इतना होते हुए भी हम ऐटमिक वेपन नहीं बना सकते हैं। अगर नहीं बना सकते हैं तो क्या हमारे देश को इस से कभी कोई फायदा हो सकता है। अगर बनाते हैं तो इस से हमारे देश की ताकत बढ़ेगी। हम ने महाभारत के युद्ध तक में देखा कि एक तरफ से एक अस्त्र उपयोग में लाया जाता था, दूसरी तरफ से उस से भी तीव्र हथियार उपयोग में लाया जाता था, फिर दूसरी तरफ से उस से भी तीव्र हथियार उपयोग में लाया जाता था। अगर तीव्र हथियार आप के पास नहीं है जिन के आधार पर हम शत्रु को रोक सकें और हमारे यहां बराबर उस की अपेक्षा बनी रहेंगे, तो मैं समझता हूं कि एक दिन ऐसा आयेगा, जब हम को दुनिया कोसती रहेगी कि समय रहते हुए हम ने आंख नहीं खोली और देश को बरबाद कर दिया।

श्री रघुनाथ सिंह (वाराणसी) : सभापति महोदय, जो प्रस्ताव रक्खा गया है, वह बहुत ही महत्वपूर्ण प्रस्ताव है।

Mr. Chairman: This discussion will continue on some other day. He may continue his speech on that day.

14.32 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINETY-FOURTH REPORT

Shri A. S. Alva (Bangalore): I move:

"That this House agrees with the Ninety-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 24th August, 1966."

Shri S. C. Samanta (Tamluk): Madam Chairman, do you know that my Bill which is of the utmost im-

portance has been given only one hour. It is a Constitution amendment Bill. I think it is the first Constitution Amendment Bill that has been treated, I should say, so ungenerously. Therefore, I would submit very respectfully, Madam, that my Bill should get at least three hours.

Mr. Chairman: The hon. Member will sit down. When we came to that Bill, we will see. The question is:

"That this House agrees with the Ninety-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th August, 1966."

The motion was adopted.

14.34 hrs.

CONSTITUTION (AMENDMENT) BILL*

(*Insertion of new articles* 125*A and* 221*A*)

Shri Hari Vishnu Kamath: I move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Chairman: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri Hari Vishnu Kamath: I introduce the Bill.

14.35 hrs.

CONSTITUTION (AMENDMENT) BILL—*contd.*

(*Amendment of article* 352) by Shri Hari Vishnu Kamath

Mr. Chairman: The House will now take up further consideration of the following motion moved by Shri Hari Vishnu Kamath on the 12th August, 1966:—

"That the Bill further to amend the Constitution of India be taken into consideration."

Out of two hours allotted, six minutes had been taken and one hour 54 minutes remain.

Shri Hari Vishnu Kamath (Hoshangabad): Madam Chairman, I had briefly moved this motion formally for consideration a fortnight ago and I would appeal to hon. friends and colleagues on both sides of the House to pay that attention to this matter, which in my humble judgment, I submit, t deserves because in all concience the matter is very vital and the issue concerns not only Parliament as such but the functioning of parliamentary democracy in letter and spirit.

Before I go to the Bill itself, I would refer to what was said about this matter in the Constituent Assembly of which you, Madam Chairman, were a distinguished Member, so was Mr. Tyagi. You remember very well how this was discussed for days on end, for more than a week I believe.... (*Interruptions*). I had the misfortunate of exclaiming at the end of the debate that it was a black day in the history of the country, when the emergency provisions without the amendments which I had suggested—some were accepted but the vital ones were rejected—were adopted. Tyagiji did support most of the amendments. But unfortunately that went in vain and the amendments were not accepted. Some were accepted, the others were rejected and that made me exclaim that it was a black day in the history of our country when these emergency provisions were passed in the quorum in which they were adopted. On 2nd August, 1949, Shri T. T. Krishnamachari, an eminent member of the Drafting Committee, replying to the debate on that day, a debate in which

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 26th August, 1966.